

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 348 OF 2018**  
**& IA NOS. 1602 & 1603 OF 2018**

**Dated: 20<sup>th</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

<b>M/s. GI Energies</b>		<b>.... Appellant(s)</b>
	<b>Versus</b>	
<b>Maharashtra Electricity Regulatory Commission &amp; Ors.</b>		<b>.... Respondent(s)</b>
Counsel for the Appellant(s) :	Ms. Sujatha Balachandar Mr. Shreyek Gupta Ms. Shikha Menndirata	
Counsel for the Respondent(s) :	Mr. Anup Jain for MSEDCL	

**ORDER**

Learned counsel for the respondents may file reply on main appeal as well on *IA for interim relief* on or before 18.01.2019 with advance copy on the other side. Thereafter, rejoinder may be filed on or before 04.02.2019 with advance copy on the other side.

List this matter on **11.02.2019**.

**(S. D. Dubey)**  
**Technical Member**

*kt/pk*

**(Justice Manjula Chellur)**  
**Chairperson**